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## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A. No..... 613..... 1996

Smti. Debaki Paik..... Applicant(s)

Versus  
Union of India..... Respondent(s)

| Sr. No. | Date    | Order with Signature   |
|---------|---------|--|
| 1       | 22.8.96 | <p style="text-align: center;">REGISTER</p> <p style="text-align: center;">S<br/>... Registrar</p> <p>Heard Shri Prasanta Kumar Mishra, learned counsel for the applicant and Shri Akhaya Mishra, learned Additional Standing Counsel for the respondents. The averments made in this petition have been considered. Late Abhimanyu Paik worked as E.D. Postal Runner at Parlakhemundi. He died on 10.7.1995. He left behind his widow, the present applicant and a daughter. Respondent 4, v.z. Sub-Divisional Postal Inspector, Parlakhemundi, called for some particulars by his letter dated 23.8.1995 and they were furnished. Thereafter on a representation to the Collector, Gajapati District, an endorsement is made by the Collector vide Annexure-8 dated 6.5.1996 stating that prompt steps may be taken to give succour to the "poor family". By Annexure-6, the Respondent stated that the application of the applicant was sent to the higher authorities for consideration.</p> <p>The law is well settled by a series of decisions of the Supreme Court that decisions on compassionate appointment</p> <p style="text-align: right;">S.P.O. 96<br/>R. 50/- has<br/>been filed<br/>for<br/>21/8</p> <p style="text-align: right;">This application<br/>may be placed<br/>for registration<br/>21/8</p> <p style="text-align: right;">S.P.O.<br/>21/8</p> <p style="text-align: right;">Registration<br/>S<br/>21/8</p> <p style="text-align: right;">FOR ADMITION<br/>S.P.O.<br/>21/8</p> <p style="text-align: right;">300/-</p> <p style="text-align: center;">...</p> |

| Serial<br>No. of<br>Order | Date of<br>Order  | Order with Signature   |
|---------------------------|---|--|
| ..1 22.8.96               | <p>should be <sup>taken</sup> done immediately to provide relief to an indigent family on the death of the sole bread winner. Learned Additional Standing Counsel Shri Akhaya Mishra submits that an Expert Body, viz. Circle Relaxation Committee (CRC) is supposed to adjudicate the suitability of the applicant and they meet only to consider a number of cases bunched together. Already more than a year passed since the death of Shri Abhimanyu Paik. There is no point in delaying the rehabilitation assistance to the applicant. This would defeat the very purpose of giving relief to a family which is indigent. In the circumstances of this case, Respondent No.2, i.e. Chief Post Master General, who is the Chairman of the CRC is directed to dispose of the case of the applicant within a period of four weeks from the date of receipt of this order.</p> <p>With this direction the Original Application is disposed of.</p> <p>Hand over copies of the orders to the counsel for both sides.</p> <p><i>Manohar Singh</i><br/>MEMBER (ADMINISTRATIVE)</p> | <p>A copy of the order No.1 dt. 22.8.96 may be given to the applicant's counsel &amp; to Mr. Attorney Mr. Mukherjee, A.O.C. along with O.R. copy.</p> <p>pk 27/8/96<br/>Ras 2/11/96<br/>S.O.</p> <p>Received copy<br/>of order dt<br/>22/8/96</p> <p>Ac<br/>27/8/96</p> <p>Received copy<br/>of order dt. 22.8.96<br/>(both)</p> <p>Present<br/>for applicant<br/>28.8.96.</p> |